CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT DATED OCTOBER 25, 2016 FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF MAC CHARLES (INDIA) LIMITED

Open Offer for acquisition of up to 32,36,083 (thirty two lakh thirty six thousand eighty three) equity shares of Rs. 10 (Rupees Ten only) each ("Equity Share") of Mac Charles (India) Limited ("Target Company"), from the Public Shareholders by Embassy Property Developments Private Limited (the "Acquirer") (the "Open Offer").

The detailed public statement dated October 25, 2016 was issued by o3 Capital Global Advisory Private Limited (the "**Manager to the Offer**") for and on behalf of the Acquirer and sent to the BSE, SEBI and the Target Company and published in the following newspapers (the "**DPS**"):

Newspaper	Language	Editions
Financial Express	English	All Editions
Jansatta	Hindi	All Editions
Navshakti	Marathi	Mumbai
Hosadigantha	Kannada	Bangalore

A Corrigendum to the DPS dated November 30, 2016 ("**First Corrigendum**") was published in the above mentioned newspapers.

This Corrigendum ("**Second Corrigendum**") to the DPS is being issued by the Manager to the Offer for and on behalf of the Acquirer, to the Public Shareholders of the Target Company.

This Second Corrigendum should be read in continuation of, and in conjunction with, the DPS and the First Corrigendum, which have also been sent to the stock exchange on which the Equity Shares of the Target Company are listed (that is, the BSE) and to the SEBI and the Target Company in accordance with the SEBI (SAST) Regulations.

Capitalised terms used in this Second Corrigendum and not defined herein shall have the same meaning as ascribed to it in the DPS.

As more particularly set forth and in the manner described in the First Corrigendum, the following Equity Shares of the Target Company ("Acquisition Shares") have been acquired by the Acquirer from Mr. C.B. Pardhanani, thereby resulting in completion of the underlying transaction under the SPA:

(a) 67,43,152 (sixty seven lakh forty three thousand one hundred fifty two) Equity Shares at Rs. 641.80 (Rupees Six Hundred Forty One point Eight Zero only) per Equity Share on November 28, 2016; and

(b) 28,73,800 (twenty eight lakh seventy three thousand eight hundred) Equity Shares at Rs. 642.55 (Rupees Six Hundred Forty Two point Five Five only) per Equity Share on November 29, 2016.

Pursuant to completion of acquisition of Acquisition Shares as set forth above, the Public Shareholders are requested to take note of the following:

1. Subsequent to completion of acquisition of Acquisition Shares, at the meeting of the board of directors of the Target Company held on December 1, 2016, Mr. P.R. Ramakrishnan and Mr. Aditya Virwani, nominees of the Acquirer, have been appointed as additional directors on the board of directors of the Target Company.
2. Pursuant to communications with SEBI and finalization of the Letter of Offer, the tentative schedule of activity set forth in the DPS has been amended as follows:

Activity	Day and Date (Original)	Day and Date (Revised)
Public Announcement (PA)	Friday, October 21, 2016	Friday, October 21, 2016
Detailed Public Statement (DPS)	Tuesday, October 25, 2016	Tuesday, October 25, 2016
Last Date for filing of the Draft Letter of Offer with SEBI	Wednesday, November 2, 2016	Friday, October 28, 2016
Last date for public announcement of competing offer(s)	Thursday, November 17, 2016	Thursday, November 17, 2016
Last date for receipt of comments from SEBI on the draft Letter of Offer (in the event SEBI has not sought clarification or additional information from the Manager to the Open Offer)	Thursday, November 24, 2016	Tuesday, December 27, 2016
Identified Date	Monday, November 28, 2016	Thursday, December 29, 2016
Letter of Offer dispatched to Shareholders of the Target	Monday, December 5, 2016	Thursday, January 5, 2017
Last Date for revising the Offer Price / Number of Equity Shares	Wednesday, December 7, 2016	Friday, January 6, 2017
Last Date by which the Board of the Target Company shall give its recommendation	Thursday, December 8, 2016	Monday, January 9, 2017
Publication of advertisement containing announcement of the schedule of activities of this Open Offer, status of statutory and other approvals, if any, and procedure for tendering acceptances, in the newspaper where the DPS was published and notification to SEBI, BSE and the Target Company at its registered office	Friday, December 9, 2016	Wednesday, January 11, 2017
Date of Commencement of the Tendering Period (Offer Opening Date)	Tuesday, December 13, 2016	Thursday, January 12, 2017
Date of Expiry of the Tendering Period (Offer Closing Date)	Tuesday, December 27, 2016	Wednesday, January 25, 2017
Last Date for communicating rejection/acceptance and payment of consideration for applications accepted/return of unaccepted share certificates/credit of unaccepted Equity Shares to the demat accounts	Tuesday, January 10, 2017	Thursday, February 9, 2017
Issue of post offer advertisement	Tuesday, January 17, 2017	Thursday, February 16, 2017
Last date for filing of final report with SEBI	Tuesday, January 17, 2017	Thursday, February 16, 2017

3. It is the intention of the Acquirer to **replace Mr. C.B. Pardhanani and Kapi Investment Ink Limited as the promoters** of the Target Company in accordance with the provisions of the LODR Regulations. However, the formal process of declassification of the existing promoters of the Target Company and classification of the Acquirer as 'promoter' under Regulation 31A of the LODR Regulations shall be completed after completion of the Open Offer.

Except as detailed in this Second Corrigendum, all other terms and contents of the DPS read with the First Corrigendum remain unchanged.

This Second Corrigendum will be available on the website of the SEBI at www.sebi.gov.in.

Issued by the Manager to the Offer on behalf of the Acquirer

o3 capital

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On behalf of Embassy Property Developments Private Limited (Acquirer)

Sd/-
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Place: Bangalore
Date: December 29, 2016